

ASSAM ACT IV OF 1952

THE ASSAM FINANCE ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 11th
April 1952)

[Published in the *Assam Gazette*, dated the 23rd April 1952]

An

Act to fix the rates at which Agricultural Income shall be taxed
under the Assam Agricultural Income-tax Act, 1939

Preamble. Whereas it is expedient to fix the rates at which
Agricultural Income shall be taxed under the Assam Agri-
cultural Income-tax Act, 1939, it is hereby enacted as
follows :—

Short title and extent. 1. (1) This Act may be called the Assam Finance
Act, 1952

(2) It extends to the whole of Assam.

Rates of Agricultural Income-tax. 2. The rates of Agricultural Income-tax for the year
beginning on the 1st April 1952, shall, for the purpose of Assam Act
sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939. IX of
1939, be the rates given below :—

A. In the case of every Hindu undivided or joint
family :—

(a) At the rate applicable under the list of rates
contained in paragraph B below to a sum equal to the share
of a brother if such share exceeds Rs.6,000 ;

(b) At four pies in the rupee, if the share of
the brother is Rs.6,000 or less.

B. In the case of every individual, firm and other
Association of persons (other than Companies) :—

	Rate
(a) On the first Rs.1,500 of total income.	Nil.
(b) On the next Rs.3,500 of total income.	Nine pies in the rupee.
(c) On the next Rs.5,000 of total income.	One anna three pies in the rupee.
(d) On the next Rs.5,000 of total income.	Two annas and six pies in the rupee.
(e) On the balance of total income ...	Four annas in the rupee.

C. In the case of every Company :—
On the whole of total income ... Four annas in the rupee.

Provided always that—

(i) no agricultural income-tax shall be payable on a
total agricultural income which does not exceed Rs.3,000,
and

(ii) the agricultural income-tax payable shall in no
case exceed half the amount by which the total agricultural
income exceeds Rs.3,000.

[Price 1 anna or 1d.]